

SUPREME COURT OF INDIA
ADMN. MATERIALS (P&S)

F. No.: Comp-Print. Purch./2022/SCI(AM)
Dated : 09th March, 2022

Last date for
Submission of Tender: 31st March, 2022 up to 03:00 p.m.

For Delivery of Tenders: Contact Counter No. 17

NOTICE INVITING TENDER TOWARDS SUPPLY, INSTALLATION AND
COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT (CAMC) INCLUSIVE OF
RESIDENT ENGINEERS OF VARIOUS TYPES OF COMPUTER SYSTEMS AND
PRINTERS

Sealed tenders are invited towards supply, installation and Comprehensive Annual Maintenance Contract inclusive of Resident Engineers (CAMC) of various types of Computer Systems and Printers with services of at least 04 (four) Resident Engineers throughout 05 (five) years' onsite Technical Support covering O.E.M. Warranty as well as Comprehensive Annual Maintenance Contract (CAMC) from authorised dealers/OEM companies based in Delhi & NCR as per Proformas enclosed herewith from Annexures-'A' to 'F'. The requirement of Computer Systems and Printers to be purchased are given in Annexure 'D'. The actual quantities of each item so required to be purchased may vary at the time of placing the supply order:

Sl. No.	Item Name	Quantity	Minimum No. of Resident Engineer(s)
1	Desktop Computers – All in One (Non-touch screen) Processor – i5 or above RAM – 8GB Hard Drive – 512GB/01 TB OS – Ubuntu 20.0 or above, <i>OR higher specifications</i>	550	2
2	Printers – Multifunction, LaserJet HP LaserJet Pro MFP M329dw OR equivalent or higher specifications	450	1
3	Colour Printers HP colour Laser MFP 178nw SKU 4ZB96A OR equivalent or higher specifications	50	1

Interested parties, if they so desire, may contact Branch Officer, Admn. Materials (Maintenance) at Telephone No. 011-23115864 for **administrative queries** and Branch Officer, Computer Cell at Telephone No. 011-23115949 for **technical queries** on any working day between 10:30 A.M. and 4:00. P.M. (except Saturdays, Sundays and Holidays).

A. TENDER

1. The tenderer is required to quote lowest rates as per **Annexure 'D'** enclosed herewith.
2. **Three separate Sealed Envelopes** should be used for submitting the tender superscribed with (a) **“Earnest Money for Supply, Installation and CAMC inclusive of Resident Engineers”**, (b) **“Technical Bid For Supply, Installation and CAMC inclusive of Resident Engineers ”** and (c) **“Financial Bid For Supply, Installation and CAMC inclusive of Resident Engineers”** on the covers of the respective envelopes.
3. If all envelopes are kept inside a single envelope, it should be specifically written outside the envelope. Every page must be signed and stamped by the authorized official of the quoting firm, failing which it is liable to be rejected.
4. The tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned or at R&I, Reception Counter No.17. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the said Messenger so that he/she could show the same along with his/her own identity proof to the Reception Officer at Reception Counter for issuance of entry pass.

5. The tenderers are expected to examine all the instructions, Proformas, terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.

6. The tender must be received not later than the date & time specified for submitting the same. In case the due date of submitting the tender is declared as a holiday by the Government of India then the next working day of the Registry will be treated as the due date of the Tender.

7. Brochures sharing Technical Specifications, wherever necessary, shall also be attached for Technical Evaluation.

B. TERMS AND CONDITIONS OF TENDER

8. The tenderers are required to quote their lowest rate per unit for **supply, installation and Comprehensive Annual Maintenance Contract inclusive of Resident Engineers** in **Annexure-‘D’** enclosed herewith and the rates should be valid for a period of 60 days from the date of opening of Tenders. The tenderer shall not be entitled during the said period of 60 days to revoke or cancel its tender or to vary the tender or any terms thereof.

9. The tenderers are required to send their Tender **along with a Bank Guarantee of Rs. 11,23,000/- (Rupees Eleven Lacs Twenty-three Thousand only) drawn in favour of 'The Registrar(Admn.), Supreme Court of India' payable at New Delhi as Earnest Money.**

10. It is mandatory for the tenderers to submit a valid Authorization Certificate

from Original Equipment Manufacturer (OEM).

11. Earnest Money Deposit of unsuccessful tenderers would be returned after the contract has been finally awarded to the successful tenderers as per procedure.

12. Hypothetical / Conditional tenders shall not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, the tenderer may be debarred to participate in the tender process of the Supreme Court of India.

13. The Registry will deal with the tenderer directly and no middlemen/commission agents etc. should be asked by the tenderer to represent the cause and they will not be entertained by the Registry.

14. Over-writing/over-typing or erasing of the figures which render the tender doubtful or ambiguous are not allowed and shall render the tender invalid.

15. The tenderer shall quote rates both in figures and words with blue/black ink ball pen. In case of any discrepancy, the price mentioned in words will be considered.

16. The tenderer should submit proof of domicile in Delhi-NCR along with address of office.

17. The Registry, in its discretion, reserves the right to reject or accept any or all tenders, partly or completely, at any time without assigning any reason thereof.

18. Each tenderer has to certify that all the terms and conditions are acceptable to

him/her.

19. The tenderer should have a well established infrastructure with qualified staff for supply and execution of work, and must possess minimum three years' experience including Government Offices. **Bids without rates of Comprehensive Annual Maintenance Contract inclusive of Resident Engineers (CAMC) shall be disqualified.**

20. **The Registry may place the Order to more than one vendors for different types of machines (viz., Desktop/Printers).**

21. Resident Engineer

- (a) The tenderer will be required to depute an Engineer on permanent basis in the Supreme Court on all working days from 09:00 A.M to 06:00 P.M. (Monday to Saturday) and also at odd hours and/or during holidays from the date of Supply. The said Engineer should be equipped with a Mobile Phone and complete knowledge in computer hardware as well as software maintenance.

- (b) The Service Engineers deployed by the tenderer shall take up any reported fault in the computer hardware, software, and other computer peripherals within 02 (two) hours of the same being raised, regardless of such a complaint being made at odd hours and/or during holidays. The complaints raised by the user of the computer hardware, software, peripherals, etc., shall be rectified by the tenderer within 12 Hrs. The repairs would be carried out on-site itself. However, in case the equipment is not likely to be repaired within 12 Hrs. the tenderer would provide a standby Computer System / Printer for the same till the fault is repaired and the equipment is provided for perfect use at user end.” Repair and

servicing of the equipment shall be carried out at the place where it is installed. If for some reason, it is not possible to carry out the necessary repair at the place where the equipment is installed, prior permission in writing shall be taken before taking the equipment to the workshop of the tenderer and an appropriate stand-by equipment shall be provided before taking any equipment for repairs.

(c) The Resident Engineers deployed by the tenderer shall maintain an issue logbook/record of all the complaints made by the users of the computer hardware, software, computer peripherals which shall regularly be shown to the Computer Cell of the Registry for verification. The Resident Engineers shall maintain such an issue log in softcopy as well as hardcopy. The Resident Engineers shall share the issue log of every month without fail on or before the 4th day of the following month. The deployed Resident Engineers of the tenderer shall attend all the complaints received immediately as per following schedule :”

(i) Minor faults should be attended immediately.

(ii) The tenderer shall be responsible for taking backup data and programmes available in PC, before attending the fault and shall be responsible for reloading the same. The back-up copies are to be returned to the users;

(iii) The tenderer must submit a draft format of Issue log-book/Record proposed to be maintained under this contract.

(d) The tenderer and Resident Engineer must have expertise in preventive onsite maintenance and repair of services of Personal Computers, Network Clients, Laser Printers, Multi Function Devices, Network Component, and other hardware parts and accessories.

- (e) The Resident Engineers must have expertise and experience with respect to complaint management methodology. The tenderer should undertake that the character and antecedents of each Engineers/Staff deployed in the Supreme Court of India have been got verified from the competent authorities and record maintained to this effect and further ensure that all Engineers/Staff deployed in the premises are duly verified by the Police authorities from time to time in so far as their character and antecedents are concerned.
- (f) The tenderer shall also depute additional Engineers, if required, to attend the complaint on the same day, without any extra charge.
- (g) If any of the Resident Engineers to be deputed for maintenance of equipments remains on leave or absent, a suitable substitute shall immediately be provided, failing which deduction of Rs.1,000/- (Rupees One Thousand Only) per day of leave/absence of each such Resident Engineer shall be deducted from the security and/or outstanding bills of the tenderer. The decision of the Registrar, Supreme Court of India, in this regard shall be final and binding upon the tenderer.
- (h) The Resident Engineers deployed by the tenderer shall mark their daily attendance with the Computer Cell in the designated register and software in use by the Registry of the Supreme Court of India. The Resident Engineers so deputed may be assigned duties as regards to other IT items in use in the Supreme Court of India in case of urgency for which no separate payment shall be made. Though if that involves major repair/replacement of parts, then same will be got repaired from regular CMC/AMC provider.
- (i) Resident Engineer Qualification - Minimum qualification of each Resident Engineer must be B.E./B.Tech/PGDCA or equivalent or qualified

diploma in computer/electronic with an experience of not less than 3 years in computer hardware as well as software maintenance along with ability to communicate in English language.

- (j) Salary of Resident Engineer – Minimum salary of Rs. 25,000/- (net) per month has to be paid mandatorily to such an Engineer and proof of the salary paid has to be submitted on quarterly basis, in the form of salary slips with the Branch Officer, Computer Cell, Supreme Court of India.
- (k) The Resident Engineer shall be at the disposal of the Computer Cell and shall take up all IT related complaints of the Registry as and when directed during working hours of the Registry and also at odd hours and/or during holidays, the Resident Engineer shall also has to stay, until the reported problem is resolved.

22. The tenderer must attend to all complaints and resolve issues pertaining to the computer hardware and software covered under the comprehensive maintenance (including spare parts) inclusive of replacement of unserviceable parts in a timely manner. The parts to be replaced shall be new OEM parts. Whether defective equipment or components is to be replaced or repaired shall be at the sole discretion of the Registry of Supreme Court of India. The defective part (s), if removed, from the computer system, hardware will become the property of Supreme Court of India. The replacement of components shall cover all items of equipments including assemblies, sub-assemblies, all major parts such as LCD/LED Panel (the screen), Back light, Fuser, Belt, charging roller, charging wire, paper tray, CMOS batteries, HDD, SMPS, CPU, motherboards, CD-ROM, VGA cards, Sound cards, Add-on cards, connectors, cables, speakers, power cables / leads, batteries, modem cards, mouse and connecting cables, installation of any peripheral in the existing PCs-like RAM, USB Drive Printer, Scanner, Card Reader and other such parts, etc. and peripherals. No extra

charges shall be paid for the above equipments but excluding consumables such as computer stationery, ribbon, paper, ink cartridges etc.

23. The tenderer shall be responsible for regular cleaning of all hardwares supplied using suitable cleaning material and equipment for preventive and maintenance check up. Each of the equipment has to be cleaned at least once in three months. A register shall be maintained by the Resident Engineer showing the cleaning of each equipment which shall be produced to the concerned officer duly signed by the user (with the name and designation) certifying the satisfactory service rendered by the tenderer during the said period, for verification before submitting the quarterly bill. The tenderer must submit a draft format of such a register a/w bid.

24. The tenderer shall comply with all relevant and existing Labour Legislation and Acts such as Minimum Wages Act, Contract Labour (Regulation & Abolition) Act, Workmen's Compensation Act, Payment of Wages Act, Provident Fund, ESI Act etc., as applicable or framed by the Government of NCT of Delhi or Government of India, or any other Statutory Authority. For any breach or lapse on the part of tenderer in respect of non compliance of any labour legislation in force during the validity of the Contract, the tenderer would be fully responsible and keep the Registry indemnified, in case the Registry is held liable for any lapse on the part of the tenderer. The tenderer must submit an Undertaking towards compliance of all Labour Laws (**Annexure- 'F'**).

C. TERMS & CONDITIONS OF THE SUCCESSFUL TENDERER

25. The successful tenderer shall have to deposit **performance security deposit @ 3% of the total amount of tender** by way of Bank Guarantee/Demand Draft drawn in favour of “The Registrar (Admn.), Supreme Court of India, New Delhi”. The Bank Guarantee/Demand Draft will be released only after satisfactory supply of the items, and after 60 days from the date of final bill payment or expiry of CAMC, whichever is later.

26. The supply, as per the required specifications, shall be required to be made within **60** days in the Registry (F.O.R. Destination) on receipt of the Supply Order. In case supply is not made within the stipulated time and the Registry is forced to make purchase from outside to meet the emergent demand, the tenderer will be liable to make good the loss due to difference which the Registry may directly deduct from Bill/Security Deposit. Non-availability of raw material/items shall not be accepted as a ground for delay in supply and shall equally be penalised. The payment against supply shall be made after receiving satisfactory working report from Computer Cell against full supply by the vendor. However, payment towards CAMC (Inclusive of payment of Resident Engineers) shall be made on quarterly basis. **No advance payment will be made by the Registry.**

27. Even after awarding the Supply Order, the Registry reserves the right to terminate the same at any time, if the services of the tenderer are not found satisfactory.

28. The tenderer shall give an undertaking (**as per Annexure ‘B’**) that the firm/ Partners/ Director/ Proprietor has not been blacklisted and its business dealings with Central/State Government/Public Sector units/Autonomous bodies have not

been banned/ terminated on account of poor performance.

29. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registry.

30. The materials should be supplied in original packing and the materials will be inspected by an Inspection Committee of Senior Officers of the Registry and in case the supply is not found in conformity with the approved samples (if asked for) and any complaint is received about its quality and performance during the course of their use/utilization, the entire supply will have to be replaced with the good quality exactly commensurate with approved specifications at the cost of the tenderer. The decision of the Inspection Committee in this regard shall be final.

31. Tenderer shall provide escalation matrix for support for the supplied IT items.

32. During evaluation of bids, the tenderers can be asked by the Registry to demonstrate their products required to be delivered.

33. For evaluating lowest tenderer (L-1), Financial Bids shall be evaluated on the basis of weightage percentage (70%+30%) basis i.e., 70% weightage of quoted rates will be awarded for supply of hardwares (Computers/Printers) and 30% weightage of quoted rates for CAMC inclusive of Resident Engineers cost/s in duly respective categories, only if qualified technically. The services of Resident Engineers are required throughout the period of 5 years, i.e., during the period of warranty as well as the period of CAMC.

34. The successful tenderer shall also ensure that all hardware supplied, be it computer systems or printers, the same shall be marked with apparently

visible asset tags, mandatory for proper inventory and upkeep of the same. Such a list of tagged assets shall be periodically updated by the Resident Engineer(s) of the tenderer on annual basis and submit a copy with the Admn. Materials Branch and the Computer Cell against written acknowledgement.

D. PENALTIES

35. In case of non-supply or short-supply of materials by the tenderer, if the Registry is required to purchase from outside at higher rates, the loss, if any, sustained by the Registry would be recovered from the tenderer.

36. Irrespective of the fact as to whether or not the Registry makes arrangements for purchasing from outside, the Registry may impose penalty up to **1% per week subject to maximum of 10%** of total cost of delayed articles, or of forfeiting the performance security if the delay is due to wilful laches or negligence on the part of the tenderer irrespective of inconvenience caused to the Registry. The mandated supply timeline of 60 days may be extended, if approved by the Competent Authority due to compelling prevailing supply chain issues, if any.

37. The Security Deposit shall stand forfeited in case of breach of any of the conditions mentioned herein or if the supply of the items is found unsatisfactory/not as per specifications.

E. SCOPE OF WORK REGARDING MAINTENANCE SERVICES

38. The scope of work covers comprehensive maintenance (including spare parts) of Client PCs, Stand alone PCs, their accessories & peripherals, and Printers as well as Softwares.

39. The tenderer shall provide the support/services consisting of corrective as well as preventive maintenance of Computers, Printers and its Peripherals (including Drivers). The *tenderer* shall perform services in a professional manner and in accordance with and up to the standards and to the entire satisfaction of officer-in-charge for the purpose. Maintenance services shall consist of preventive and corrective periodical maintenance of *computer* systems hardware, printers for smooth running and to keep the systems & peripherals in good working condition.

40. The maintenance contract is comprehensive inclusive of Operating System (OS) support on all the systems covered under it. Any problem related with OS maintenance, reloading of OS with all device drivers, OS upgrade, device drivers, System configuration and network configuration shall be attended & rectified by the tenderer through its Resident Engineers.

41. If any PC/accessory is not repaired within a day, and the tenderer fails to provide a standby PC/accessory, a penalty of **Rs.1,000/-(Rupees one thousand only)** per day per equipment will be charged till such time the PC/accessory is repaired or appropriate standby is provided. In case the requisite parts are not available, the same should be replaced with the parts of higher level compatible with the system.

42. The tenderer shall maintain the equipment as per OEM's guidelines, industry standards and shall use only standard / compatible / equivalent components for replacement. The original specification/ characteristics / features of the equipment shall not be changed without prior intimation to the Supreme Court of India.

43. On expiry of the CAMC, the tenderer will have to handover the system/equipments under CAMC in perfect working condition to the Registry of the Supreme Court of India, failing which it shall be open to the Registry of the Supreme Court to get the equipment repaired from anywhere at the cost and risk of

the tenderer and the expenses incurred by the Registry of the Supreme Court of India in this regard shall be deducted from the security deposit and outstanding dues, if any, of the tenderer. If the amount of security deposit and/or outstanding bills is found inadequate, the balance amount shall be payable by the tenderer to Supreme Court of India, which shall be entitled to recover it from the tenderer. The decision of the Registrar, Supreme Court of India in this regard shall be final and binding upon the tenderer.

44. The tenderer has to provide services not only at the Supreme Court premises but also at the Residential Offices of Hon'ble Judges of the Supreme Court of India and Senior Officers at different locations in New Delhi. **No Travel Allowance (TA) will be paid by the Registry for the same.**

45. A quarterly Preventive Maintenance of all equipments shall be done by the tenderer and Preventive Maintenance Report duly signed by the concerned users would be submitted to the Computer Cell of the Registry of the Supreme Court of India. Any failure on the part of the tenderer to submit a quarterly Preventive Maintenance Report shall be considered as a default and the same would attract a **penalty of Rs.1,000/- (Rupees One Thousand Only)** per equipment. The quarterly payment will strictly be made on the basis of satisfactory report of all equipment from the concerned user.

E. INVITATION OF TENDER

Interested parties may send their Tenders in **Three sealed envelopes** superscribing (a) “**Earnest Money for Supply, Installation and CAMC inclusive of Resident Engineers**”, (b) “**Technical Bid for Supply, Installation and CAMC inclusive of Resident Engineers**” and (c) “**Financial Bid for Supply, Installation and CAMC inclusive of Resident Engineers**” respectively addressed by name to the undersigned or at R&I, Reception Counter No. 17 on or before **31st March 2022 up to 3:00 P.M.** which will be opened at 3:30 P.M. on the same day by a Committee of Officers, constituted for the purpose before the tenderers or their authorized representatives who may wish to remain present. The tenders received after due date and/or time and/or without Earnest Money shall not be entertained. In the first instance, envelopes containing Earnest Money will be opened. Thereafter, envelopes containing Technical Bids (**Annexure-’C’**) will be opened. The envelopes containing Financial Bids (**Annexure-’D’**) will be opened at a later date and time, which shall be communicated only to the tenderers, who are found technically-qualified.

(Anil Kumar Sharma)
Additional Registrar (AM)

Encls: Annexures : A,B,C,D, E & F

Note : *The Registry will remain closed from 17th to 19th March 2022 on account of ‘Holi Holidays’.*

Supreme Court of India
Admn. Materials (P & S)

Annexure - 'A'

F. No.: Comp-Print. Purch./2022/SCI(AM)

Dated : 09th March, 2022

Last date for

Submission of Tender: 31st March, 2022 up to 03:00 p.m.

**NOTICE INVITING TENDER TOWARDS SUPPLY, INSTALLATION AND
COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT INCLUSIVE OF RESIDENT
ENGINEERS (CAMC) OF VARIOUS TYPES OF COMPUTER SYSTEMS AND PRINTERS**

(Proforma to be filled by the Tenderer)

1. Name of the Tenderer : _____
with Delhi/NCR Address

2. Name of the Contact Person
with Telephone/Mobile No./
Fax No./E-Mail ID : _____

- 3 PAN No. : _____ (Attach Proof)

- 3A. GST Registration No. : _____ (Attach Proof)

- 3B. Bank details for refund of EMD/performance Guarantee: _____

4. Whether all the terms & conditions
of NIT are acceptable : Yes/No : _____

5. Whether rates are inclusive/exclusive
of GST.
Please mention it clearly : _____

6. Discount, if any : _____

7. FOR: Supreme Court Registry : _____

8. Whether Undertaking of Non-blacklisting attached: _____

9. Whether empanelled with the Registry
enclose proof with tender document: _____

10. Delivery Schedule : _____

11. Name & address of the Govt. Offices etc.
of which the tenderer is
having the contract (For Computers and Printers)
with name of contact person and
his telephone/mobile number:

12. Details of previous experience
in the field & infrastructure of the Company:

13. Whether EMD is submitted or
Certificate for its exemption is enclosed:

14. Whether product literature
for the model submitted (Yes/No):

Dated:

Signature
(Name of firm with stamp)

ANNEXURE-'B'

UNDERTAKING

I/We undertake that (Firm/Partner/Director/Proprietor) has not been blacklisted/banned by any Government Department/Public Sector undertaking/Autonomous Body.

Signature of the authorised signatory
of the firm/company/ organisation/Official Stamp/Seal.

Date:

Place:

Annexure - 'C'

**Supreme Court of India
Admn. Materials (P & S)**

**(Proforma to be filled by the Tenderer)
Technical Bid**

Sl.No.	Item Name	Mention Compliance (Yes / No)	Mention Make / Model Being Offered
1	Desktop Computers – All in One (Non-touch screen) Processor – i5 or above RAM – 8GB Hard Drive – 512GB/01 TB OS – Ubuntu 20.0 or above, <i>OR higher specifications</i>		
2	Printers – Multifunction, LaserJet HP LaserJet Pro MFP M329dw <i>OR equivalent or higher specifications</i>		
3	Colour Printers HP colour Laser MFP 178nw SKU 4ZB96A <i>OR equivalent or higher specifications</i>		

Dated:

Signature
(Name of firm with stamp)

ANNEXURE-‘D’

**Supreme Court of India
Admn. Materials (P & S)**

(Proforma to be filled by the Tenderer)

Financial Bid

Sl	Item Name	Mention Make / Model	Qty	Mention No of Years of OEM Warranty	Price Per Unit (in Rs.) + Pay of Resident Engineer during OEM Warranty GST, if Applicable (70% weightage)	CAMC Cost inclusive of Cost of Resident Engineers + GST, if Applicable AFTER expiry of OEM Warranty applicable TO BE MENTIONED YEAR-WISE UPTO 5 YEARS SEPARATELY (30% weightage)
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1	Desktop Computers – All in One (Non-touch screen) Processor – i5 or above RAM – 8GB Hard Drive – 512GB/01 TB OS – Ubuntu 20.0 or above, OR higher specifications		550			1 st Year - ___+GST 2 nd Year - ___+GST 3 rd Year- ___+GST 4 th Year- ___+GST 5 th Year- ___+GST
2	Printers – Multifunction, LaserJet HP LaserJet Pro MFP M329dw OR equivalent or higher specifications		450			1 st Year - ___+GST 2 nd Year - ___+GST 3 rd Year- ___+GST 4 th Year- ___+GST 5 th Year- ___+GST

3	Colour Printers HP colour Laser MFP 178nw SKU 4ZB96A OR equivalent or higher specifications		50			1 st Year - ___+GST 2 nd Year - ___+GST 3 rd Year- ___+GST 4 th Year- ___+GST 5 th Year- ___+GST
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Note:

(I) For evaluating lowest tenderer (L-1), Financial Bids will be evaluated on the basis of weightage percentage (70%+30%) basis i.e. 70% weightage will be awarded for supply of hardwares (Computers/Printers) in Column (F) above and 30% weightage of quoted rates for CAMC inclusive of Resident Engineers in Column (G) above, in respective categories, only if qualify technically

(II) Services of at least 04 (four) Resident Engineers throughout 05 (five) years' onsite Technical Support covering O.E.M. Warranty as well as Comprehensive Annual Maintenance Contract (CAMC) shall be required.

Dated:

Signature

(Name of firm with stamp)

ANNEXURE 'E'

Undertaking of Authenticity

**Sub: NOTICE INVITING TENDER TOWARDS SUPPLY, INSTALLATION AND
COMPREHENSIVE ANNUAL MAINTENANCE CONTRACT INCLUSIVE OF RESIDENT
ENGINEERS (CAMC) OF VARIOUS TYPES OF COMPUTER SYSTEMS AND PRINTERS**

Ref: 1. Your Purchase Order No _____ dated _____
2. Our Invoice No./Quotation No. _____ dated _____

With reference to the (Item(s)) being supplied/quoted to you vide our invoice no./quotation no./order no. cited above, _____ We hereby undertake that all the items shall be original new items only, from OEM of the products and that no refurbished/duplicate/second hand components/parts/ assembly/software are being used or shall be used.

Should you require, we hereby undertake to produce the Certificate from OEM Supplier in support of above undertaking at the time of delivery/installation or within a reasonable time.

In case of default and we are unable to comply with above at the time of delivery or during installation, for the Items already billed, we agree to take back the items without demur, if already supplied and return the money if any paid to us by you in this regard, and/or the performance security, if any produced, forfeited.

We _____ (system OEM name) also take full responsibility of equipments as per the content even if there is any defect by our authorised Service Centre/Reseller/SI, etc.

Authorized Signatory

Name:

Designation:

Place :

Date :

Supreme Court of India
Admn. Materials (P & S)

ANNEXURE-'F'

F. No.: Comp-Print. Purch./2022/SCI(AM)

Dated : 09th March, 2022

Last date for

Submission of Tender: 31st March, 2022 up to 03:00 p.m.

**NOTICE INVITING TENDER TOWARDS SUPPLY, INSTALLATION AND
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UNDERTAKING

I/We undertake that (name of the company)____ comply with all the Labour
Laws.

I/We further undertake that (name of company)_____ comply with
Minimum Wages Act, PF/ESI Act/Statutory obligations. Etc.

Signature of the authorised/
signatory of the firm/company
organization/official stamp/seal

Dated :

Place :